

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 08.07.2010

Meeting No. 14/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 08.07.2010 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1	Sh. Shaish Kumar	I.A.	DIPP
3	Sh G.Parthasarathi	DDG	DGFT
4	Sh. Raghu Nath	FTDO	DGFT

Committee ratified the minutes of meeting No. 13/11 dt. 01.07.2010. Thereafter individual cases were taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1	171	M/S. JINDAL AGRO PROCESSING (P) LTD., BARODA	M.No. 14/11 dt. 08.07.2010	Status: Approved
	HQ File :01/85/050/00192/AM10/	RLA File :34/24/040/00163/AM10	Lic.No/Date:3410025976 23.12.2009	
	The case was considered by the Committee as per agenda. Representative of the applicant attended the meeting, who explained the case before the technical representative. The Committee decided to approve the case that inputs as applied for, to manufacture only one export product i.e. “ Vegetable Spring Rolls. (90 Pcs of x20 Gms. Per Box) of net weight of import item in export product will be 17699.44 Kg. All other export products be added.			
	RA to take consequential action as per policy/procedure.			

2	172	M/S. ABDUL MAJEED QURESHI, RMPUR	M.No. 14/11 dt. 08.07.2010	Status: Approved
	HQ File :01/85/162/0037/AM11/	RLA File :29/24/040/0002/AM10/	Lic.No/Date:2910010012 11.06.2009	
	The case was considered by the committee as per agenda. Representative of the applicant attended the meeting, who was heard by the technical representative. After taking a view, the Committee decided to approve the case as applied for, with amendment in export description as “ DOG FOOD made out of Bovine Meat Offal-dried”. RA to take consequential action as per policy/procedure.			

3	173 Case No.:6/14/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 14/11 dt. 08.07.2010	Status: Deferred
	HQ File :01/85/050/00043/AM11/	RLA File :02/24/040/00021/AM11/	Lic.No/Date:0210142721 31.05.2010	
	The case was considered by the committee as per agenda. The Committee decided to add this case for PH with earlier cases wherein PH has already given on 29.07.2010. To be re listed on 29.07.2010.			

4	174 Case No.:10/14/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 14/11 dt. 08.07.2010	Status:
	HQ File :01/85/050/00047/AM11/	RLA File :02/24/040/00024/AM11/	Lic.No/Date:0210142917 04.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to add this case for PH with earlier cases wherein PH has already given on 29.07.2010. To be re listed on 29.07.2010.			

5	175 Case No.:9/14/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 14/11 dt. 08.07.2010	Status: Deferred
	HQ File :01/85/050/00046/AM11/	RLA File :02/24/040/00025/AM11/	Lic.No/Date:0210142918 04.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to add this case for PH with earlier cases wherein PH has already given on 29.07.2010. To be re listed on 29.07.2010.			

6	176 Case No.:11/14/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 14/11 dt. 08.07.2010	Status: Deferred
	HQ File :01/85/050/00048/AM11/	RLA File :02/24/040/00023/AM11/	Lic.No/Date:0210142915 04.06.2010	

The case was considered by the committee as per agenda. The Committee decided to add this case for PH with earlier cases wherein PH has already given on 29.07.2010.
To be re listed on 29.07.2010.

7	177 Case No.:5/14/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No. 14/11 dt. 08.07.2010	Status: Deferred
	HQ File :01/85/050/00042/AM11/	RLA File :08/24/040/00066/AM11/	Lic.No/Date:0810089962 24.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. To be listed on 05.08.2010.			

8	178 Case No.:4/14/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No. 14/11 dt. 08.07.2010	Status: Dseferred
	HQ File :01/85/050/00041/AM11/	RLA File :08/24/040/00068/AM11/	Lic.No/Date:0810089956 24.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. To be listed on 05.08.2010.			

9	179 Case No.:2/14/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No. 14/11 dt. 08.07.2010	Status: Deferred
	HQ File :01/85/050/00039/AM11/	RLA File :08/24/040/00008/AM11/	Lic.No/Date:0810089954 24.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. To be listed on 05.08.2010.			

10	180 Case No.:3/14/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No. 14/11 dt. 08.07.2010	Status: Deferred
	HQ File :01/85/050/00040/AM11/	RLA File :08/24/040/00067/AM11/	Lic.No/Date:0810089955 24.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. To be listed on 05.08.2010.			

11	181 Case No.:3/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 14/11 dt. 08.07.2010	Status: Deferred
	HQ File :01/85/050/00019/AM11/	RLA File :09/24/040/00430/AM10/	Lic.No/Date:0910041955 06.05.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. To be listed on 05.08.2010.			

12	182 Case No.:1/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 14/11 dt. 08.07.2010	Status: Deferred
	HQ File :01/85/050/00017/AM11/	RLA File :09/24/040/00327/AM10/	Lic.No/Date:0910041953 06.05.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. To be listed on 05.08.2010.			

13	183 Case No.:3/10/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 14/11 dt. 08.07.2010	Status: Deferred
	HQ File :01/85/050/00028/AM11/	RLA File :09/24/040/00125/AM10/	Lic.No/Date:0910041329 18.03.2010	

The case was considered by the committee as per agenda. The Committee decided to ask from the applicant Firm following information:

1. Thickness of import item.
2. Net weight of each of the imported and indigenous inputs, for the propose of material balancing.
3. Detailed calculations as to how the quantity of raw material proposed for import has been arrived at including the net weight of component to be manufactured out of the imported material.

To be listed on 05.08.2010.

14	184	M/S. DINESH SARAOGI	M.No. 14/11 dt. 08.07.2010	Status:							
	Case No.:7/14/85-ALC3/2010			Approved							
	HQ File :01/85/050/00044/AM11/	RLA File :02/24/040/00013/AM11/	Lic.No/Date:0210142690 26.05.2010								
	The case was considered by the Committee as per agenda. It was noted that Committee had ratified similar case for the same export product on the basis of 55% yield in its meeting No. 32 dt. 10.12.2009. In this case also, Committee ratified the licence on repeat basis as under:-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Shellac</td><td>82500.00KG</td><td>Sticklac</td><td>150000.0KG</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Shellac	82500.00KG	Sticklac
Export Item	Qty.	Import Item	Qty.								
Shellac	82500.00KG	Sticklac	150000.0KG								
RA to take consequential action as per policy/procedure.											

15	185	M/S. KEWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	M.No. 14/11 dt. 08.07.2010	Status:
	Case No.:1/14/85-ALC3/2010			
	HQ File :01/85/050/00038/AM11/	RLA File :07/21/040/00152/AM11/	Lic.No/Date:0710072378 22.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. To be listed on 05.08.2010.			

16	186	M/S. CRI LIMITED	M.No. 14/11 dt. 08.07.2010	Status: Deferred
	Case No.:8/14/85-ALC3/2010			
	HQ File :01/85/050/00045/AM11/	RLA File :02/24/040/00027/AM11/	Lic.No/Date:0210143318 11.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to ask from the applicant for the following information: 1. Detailed technical drawing with the dimensions of export product. 2. Weight of export product. 3. Net weight of each of the imported and indigenous inputs, separately, for the purpose of material balancing. 4. Detailed calculations as to how the import of raw material proposed for import has been arrived at including the net weight of component to be manufactured out of the imported material. To be listed on 05.08.2010.			

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11.06.2009

The case was considered by the committee as per agenda. Representative of the applicant attended the meeting, who was heard by the technical representative. After taking a view, the Committee decided to approve the case as applied for, with amendment in export description as “ DOG FOOD made out of Bovine Meat Offal-dried”.

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